

CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, NEAR RAJASTHAN HIGH COURT, POST BOX NO. 619 JODHPUR

ORDER SHEET

COURT NO. : 1

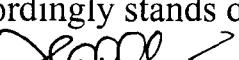
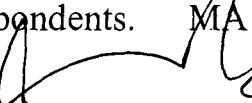
15.09.2017

M.A./290/157/2016 SUA LAL
MA 158/2016 [FOR CONDONATION OF -V/S-
DELAY] OA 251/2013 M/O DEFENCE

ITEM NO:26

FOR APPLICANTS(S) Adv. : Mr Vijay Mehta

FOR RESPONDENTS(S) Adv.: Mr K.S. Yadav

Notes of The Registry	Order of The Tribunal
	<p>The applicant had filed this MA seeking execution of order of the Tribunal dated 10.11.2014 passed in OA No. 251/2013. In reply, the respondents have submitted that order of the Tribunal has already been executed and the following orders have been issued in that regard:</p> <p class="list-item-l1">(a) Part Two Order granting payscale (R/1);</p> <p class="list-item-l1">(b) Order of fixation of pay pursuant to (a) above; and</p> <p class="list-item-l1">(c) Revised PPO whereby difference of gratuity and other retiral benefits paid.</p> <p>When the MA was taken up for consideration on the last date of hearing, i.e. 13.09.2017, learned counsel for the applicant pointed out that annexures R/1, R/2 & R/3 have not been enclosed with the reply by the respondents. Today, learned counsel for the respondents submits that the above three annexures have now been enclosed with the reply and copy of these annexures have also been supplied to the other side. Learned counsel for the applicant has acknowledged it.</p> <p>In view of the above, we are satisfied that the order of the Tribunal has been executed by the respondents. MA accordingly stands disposed of.</p> <p> (SURESH KUMAR MONGA) MEMBER (J)</p> <p> (K.N. SHRIVASTAVA) MEMBER (A)</p>

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